

[To be published in the Gazette of India, Extraordinary, Part-II, section 3, sub-section (ii)]

Government of India
Ministry of Finance
(Department of Revenue)
Central Board of Indirect Taxes and Customs
Directorate of Revenue Intelligence

Notification No. 4/2020-Customs (N.T./CAA/EXTENSION/DRI)

New Delhi, dated the 14th January, 2020

S.O. (E). – In exercise of powers conferred upon by first proviso to section 28(9) of the Customs Act, 1962 (52 of 1962), the Director General, Revenue Intelligence, hereby extends the period for purpose of determination of duty or interest under sub-section (8) of section 28 of the Customs Act, 1962, by a further period of six months with effect from the expiry of the period of the initial SCN dated 01.08.2019 in respect of the noticee mentioned in column (2) of the Table for the purpose of adjudication in respect of show cause notice mentioned in column (3) of the Table for which Common Adjudicating Authority stands appointed, as mentioned in column (4) of the Table below, namely:

TABLE

Sl. No.	Name of Noticee (s) and Address	Show Cause Notice Number and Date (falling under section 28(9)(a) of the Customs Act, 1962)	Notification number and Date appointing Common Adjudicating Authority
(1)	(2)	(3)	(4)
1.	M/s Hipad Technology India Pvt. Ltd., Noida, Plot No. 154C, Block A, Sector-63, Noida	F. No. DRI/BZU/S-IV/Enq-36/Int- Nil/2018 dated 01.08.2019 (SCN No. 41/2019)	Notification No. 39/2019- Customs (NT/CAA/DRI) dated 29.08.2019.

[F. No. DRI/HQ-CI/50D/CAA-1/2020-CI]

(JASPREET SINGH SUKHIJA)
JOINT DIRECTOR

Copy forwarded for information and updation of record to:

- 1. Additional Director General (Adjudication), Directorate of Revenue Intelligence, Room No. 214, New Custom House, New Delhi-110037 with the request to inform the noticee to the Show Cause Notice on the extension granted by the DGRI for the purpose of determination of duty or interest under sub-section (8) of section 28 of the Customs Act, 1962**